

PUNJAB VIDHAN SABHA

Bill No. 2-PLA-2015

THE MINIMUM WAGES (PUNJAB AMENDMENT) BILL, 2015

A

BILL

further to amend the Minimum Wages Act, 1948, in its application to the State of Punjab.

BE it enacted by the Legislature of the State of Punjab in the Sixty-sixth Year of the Republic of India, as follows :—

1. (1) This Act may be called the Minimum Wages (Punjab Amendment) Act, 2015. Short title and commencement.

(2) It shall come into force on and with effect from the date of its publication in the Official Gazette.

2. In the Minimum Wages Act, 1948, in its application to the State of Punjab, in section 2, in clause (i), for the words “manual or clerical”, the words and sign “Manual, clerical or otherwise” shall be substituted. Amendment in section 2 of Central Act No. 11 of 1948.

STATEMENT OF OBJECTS AND REASONS

Under Section 2(i) of the Minimum Wages Act, 1948, only those persons are covered under the definition of employee who perform skilled or unskilled, manual or clerical work. A person who does not perform any of the above mentioned work is not covered under the definition of employee. A large number of persons including teachers are not covered within the definition of employee under Minimum Wages Act. To prevent exploitation of such employees, it is necessary to cover such persons within the definition of employee under Minimum Wages Act, 1948.

Thus, with a view to achieve this object, it has become essential to carry out necessary amendment in section 2(i) of Minimum Wages Act through the Bill.

CHUNI LAL BHAGAT,
Minister for Labour, Punjab.

CHANDIGARH :
The 17th March, 2015.

SHASHI LAKHANPAL MISHRA,
Secretary.

N.B.— The above Bill was published in the *Punjab Government Gazette (Extraordinary)*, dated the 17th March, 2015 under the proviso to rule 121 of the Rules of Procedure and Conduct of Business in the Punjab Vidhan Sabha (Punjab Legislative Assembly).